### SPECIAL MENTIONS

### PLIGHT OF TEMPORARY WORKERS OF PRAGA TOOLS LIMITED

SHRI TARINI KANTA ROY (West Bengal): Sir, I wish to draw the attention of the Government to the plight of nearly 200 temporary employees, as recognised by the Deputy Commissioner of Labour, Andhra Pradesh, belonging to both technical as well as non-technical category, working in M/s. Praga Tools Limited, which is a subsidiary of a public sector enterprise, namely, H.M.T. It is situated at Kavadiguda Road, Secunderabad, Andhra Pradesh.

In spite of their putting in nearly 10 to 12 years of service, the Management of the Praga Tools Limited is treating them as casual workers, and, thus, depriving them of VRS.

Due to irregular payment of wages, these employees and their families are almost on the verge of starvation. Besides that, the threat of closure of this company is also weighing heavily on the minds of these Workers. The VRS announced by the Government is applicable only to permanent employees, *Badili* workers, and work-charged and temporary employees. These casual employees, most of whom have crossed 40 years of age, are willing to leave the company by taking VRS. But the management is not considering their request.

Under these circumstances, the Government of India should take immediate steps to treat these casual employees of the Praga Tools Limited, who have put in more than 10 to 12 years of service, as temporary employees and extend the benefits of VRS to them. In the meanwhile, steps should be taken to disburse wages to them, including arrears, for the survival of their families during these hard days.

SHRI SK. KHABIR UDDIN AHMED (West Bengal): Sir, I associate myself with it.

# POOR FACILITIES AT ARIYALUR RAILWAY STATION OF SOUTHERNRAILWAY

SHRI S. SIVASUBRAMANIAN (Tamil Nadu): Sir, I would like to bring to the notice of this august House the plight of a railway station in my State.

Ariyalur railway station, since 1880, is located under the administrative control of Trichy Railway Division, Southern Railway. The

station caters to the needs of the public of Perambalur district. Express trains, Vaigai Express, Pandian Express, Pallavan Express, Rock Fort Express stop at this station. Thousands of rail users use this station daily for boarding and alighting. It is an important station. But, provision of a food/tea stall is missing. The passengers need the facility for taking snacks and tea/coffee. Provision of a food/tea stall in the Ariyalur railway station will take care of better passenger amenities.

The pathway is much lower than the platform. This results in injuries to passengers, who get down from the platform. If the pathway is laid, it will avoid injuries to the users. This will take care of the safety of thousands of passengers, who use the railway facilities every day.

Sir, I hope the Railway Minister will accede to the requests which I have raised. Thank you.

## TAX EXEMPTION ON HYDEL POWER GENERATION

श्री सुरेश भारद्वाज (हिमाचल प्रदेश): सभापित महोदय, सभी प्रदेश सरकारें आज गम्भीर आर्थिक संकट से गुजर रही है तथा अपने संसाधन बढ़ाने के लिए विभिन्न स्रोतों की खोज कर रही है। केन्द्र सरकार उन सभी प्रदेशों को उनके क्षेत्र में निकलने वाले तेल, कोयला या अन्य खनिजों पर रायल्टी देती है। हिमाचल प्रदेश में अपार जल संपदा से विद्युत उत्पादन हो सकता है जिससे पूरे उत्तर भारत की बिजली की आवश्यकता पूरी हो सकती है। भारत सरकार ने प्रदेश में लगने वाली नई बिजली की परियोजनाओं में 12 प्रतिशत मुफ्त बिजली रायल्टी केरूप में प्रदेश सरकार को देने का निर्णय लिया है परन्तु भाखड़ा, नांगल व व्यास सतलुज परियोजनाओं में इस सिद्धांत का पालन नहीं हो रहा है। हिमाचल की भूमि पर बहने वाले पानी से पैदा होने वाली बिजली से प्रदेश को कुछ नहीं मिल रहा है।इसके अतिरक्त सरकार तथा हिमाचल प्रदेश विधान सभा ने सर्वसम्मत प्रस्ताव के माध्यम से केन्द्र सरकार से आग्रह किया है कि इस विद्युत उत्पादन पर जनरेशन टैक्स लगाने की इज़ाजत दे किन्तु आज तक कोई निर्णय नहीं हुआ जिससे प्रदेश सरकार गंभीर आर्थिक संकट में जकड़ गई है।

मैं केन्द्र सरकार से निवेदन करना चाहता हूं कि वह सीमावर्ती प्रदेश होने के कारण हिमाचल प्रदेश की गंभीर आर्थिक स्थिति मद्देनज़र शीघ्रतिशीघ्र उपरोक्त परियोजनाओं में 12 प्रतिशत मुफ्त बिजली प्रदेश को दिलवाए तथा जल विद्युत पर जनरेशन टैक्स लगाने की इजाजत दें।

## REQUEST TO REPEAL I.M.D.T. ACT

DR. ARUN KUMAR SARMA (Assam): I would like to draw the attention of the Union Home Ministry towards an urgent necessity of repealing the illegal Migrants determiniation by Tribunal Act (IMDT Act), 1983. Continuance of such an anti-national and discriminatory law is detrimental to the national security and sovereignty of India. It has encouraged large-6cale